

FORM A**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF UGL ENGINEERING PRIVATE LIMITED

1.	Name of corporate person	UGL ENGINEERING PRIVATE LIMITED
2.	Date of incorporation of corporate person	24/07/2013
3.	Authority under which corporate person is incorporated /registered	Registrar of Companies, Maharashtra, Mumbai
4.	Corporate Identity Number / Limited Liability Identity Number of corporate person	U74999MH2013PTC246084
5.	Address of the Registered Office and Principal Office (If Any) of corporate person	B-7, Om Parshwanath apartments, Desai & Sheth nagar, Sai baba nagar, Borivali (West), Mumbai – 400092, Maharashtra, India.
6.	Liquidation Commencement Date Of Corporate Person	22 nd March, 2024
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Ms. Nayana Premji Savala 1/101-A, Vishal Susheel CHS, Nariman Road, Vile Parle East, Mumbai 400 057 Maharashtra, India Email: nalinisavala@gmail.com Tel.: 9082605500 IP Registration No: IBBI/IPA-003/IP-N00051/2017-18/10491
8.	Last date for submission of claims	20 th April, 2024

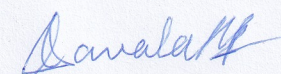
Notice is hereby given that UGL Engineering Private Limited has commenced voluntary liquidation on 22nd March, 2024.

The stakeholders of UGL Engineering Private Limited are hereby called upon to submit a proof of their claims, on or before 20th April, 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:



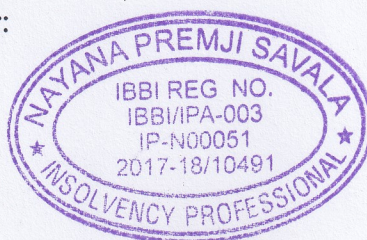
Nayana Premji Savala

Liquidator

AFA Expires 19/12/2024

Date: 23rd March, 2024

Place: Mumbai





THE KALYAN JANATA SAHAKARI BANK LTD.
MULTI-STATE SCHEDULED BANK



अर्ध सहकारण कल्याणम्

HEAD OFFICE – “Kalyanam_astu”, Om Vijaykrishna Apartment, Adharwadi Road, Kalyan (W), Dist. Thane-421301

POSSESSION NOTICE

Whereas the undersigned being the Authorised Officer of The Kalyan Janata Sahakari Bank Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 15.07.2022 u/s. 13(2) of the SARFAESI Act, 2002 calling upon **1) the Borrower Mr. Sunil Ramchand Teckwani** residing at Flat No. 7002, 7th Floor, Aster Wing, The Blooming Gardens, Section-5, Ulhasnagar-421003, **2) the Borrower Mrs. Asmita Sunil Teckwani** residing at Flat No. 7002, 7th Floor, Aster Wing, The Blooming Gardens, Section-5, Ulhasnagar-421003, **3) the Guarantor Mr. Rajesh Ramchand Teckwani** residing at Flat No. 7003, 7th Floor, Aster Wing, The Blooming Gardens, Section-5, Ulhasnagar-421003, to repay the amount mentioned in the said Notice being **Rs. 66,38,348.15 (Rupees Sixty-Six Lakh Thirty-Eight Thousand Three Hundred Forty-Eight Paise Fifteen Only)** as on 30.06.2022 together with future interest at the contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred from 01.07.2022 onward until the date of payment, within 60 days from the receipt of the said Notice.

AND WHEREAS the borrower and others mentioned hereinabove having failed to repay the amount, all the parties mentioned hereinabove in particular and to the public in general, it is informed that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with the Rule 8 of the said Rules on this 19.03.2024, for the recovery of loan outstanding amount **Rs. 67,16,616.15 (Rupees Sixty-Seven Lakh Sixteen Thousand Six Hundred Sixteen Paise Fifteen Only)** (Interest charged upto 29.02.2024) together with future interest at the contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred from 01.03.2024. **The borrowers and the others mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The Kalyan Janata Sahakari Bank Ltd.,** as per notice served on the borrowers and guarantor as mentioned above.

DESCRIPTION OF THE PROPERTY

Residential Flat no. 7002 admeasuring about **624 Sq.Ft. carpet area (749 Sq.Ft. Built up area)** along with **Open Terrace of 162 Sq.Ft. on 7th floor** in the “**Aster wing**” of “**The Blooming Gardens**”, situated at **CTS No. 30345, Hissa No. 1/6** constructed on **(1) Plot No. 331 of Section-5 area** admeasuring **1091 Sq.Yards (2) Plot No. 332 of Section-5 area** admeasuring **954 Sq. Yards (3) Portion of Plot no. 333 (P) of Section-5 area** admeasuring **876 Sq. Yards (4) E.No. 82** along with contiguous strip of land **E. No. 83 and Plot No. 334(P), Plot No. 321 (P), Plot No. 322(P), Plot No. 323(P), Sheet No. 21 area** admeasuring **789 Sq.Yards** at **Ulhasnagar-3, Taluka and Sub District Registration Ulhasnagar, Dist. Registration Thane, within the limits of Ulhasnagar Municipal Corporation, owned by Mr. Sunil Ramchand Teckwani and Mrs. Asmita Sunil Teckwani.**

Place : Ulhasnagar - 3
Date : 19.03.2024

(Mr. V. V. Gaikwad)
Authorised Officer

PUBLIC NOTICE

NOTICE is hereby given that (i) SSSC Escatics Private Limited (“SSCEPL”) (*formerly known as Messrs. Shree Sai Sagar Consultants*), and (ii) Messrs. Sai Iscon Developers, a partnership firm having as its partners Jayesh Tanna and Heena Tanna (collectively “Mortgagors”) have by and under certain deeds and documents mortgaged the Mortgaged Property as detailed in the **Schedule** hereunder written in favour of **Altico Capital India Private Limited (“Altico”)** for the credit availed by SSCEPL from Altico: SSSC Escatics Private Limited (*formerly known as Messrs. Shree Sai Sagar Consultants*) has **DEFAULTED** in the repayment of the facility availed and is liable to pay an amount of **Rs. 227,11,68,893 (Rupees Two Hundred Twenty-Seven Crore Eleven Lakhs Sixty-Eight Thousand Eight Hundred and Ninety-Three) as on 31st December, 2023.** Altico has issued a statutory notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 on 11th December, 2019 to *inter-alia* the Mortgagors and SSSCEPL.

By and under a registered Assignment Agreement, Altico sold, assigned and transferred *inter-alia* all its rights in respect of the Mortgaged Property unto our client, Assets Care & Reconstruction Enterprise Limited (“ACRE”). Subsequently, the physical possession of the Mortgaged Property was taken by the Authorised Officer of the ACRE on 26th May 2023 pursuant to Section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (“SARFAESI ACT”).

ACRE is now intending to sell the Mortgaged Property under and in accordance with the terms of the SARFAESI ACT.

The Public at Large (other than the Mortgagors or any of their related persons/ parties) are hereby called upon to submit any claims it may have in connection with the Mortgaged Property in writing within a period of **14 (fourteen) days** from the date of publication hereof along with documentary evidence, to the undersigned having its office at 113-114, Free Press House, Free Press Journal Marg, Nariman Point, Mumbai - 400 021 and/or by way of email at prachi.dave@dhaivalussonji.com or objections@dhaivalussonji.com and failure to submit such claim(s), if any or such persons within the aforementioned period will be considered to have been waived, released, relinquished and/ or abandoned at such person(s) sole risk as to costs and consequences and ACRE shall proceed to complete the sale of the Mortgaged Property and execute a sale certificate in favour of the purchaser thereof under and in accordance with the terms of the SARFAESI ACT.

Schedule
(Description of Mortgaged Property)

All that piece or parcel of contiguous land bearing C.T.S. Nos. 550, 550/1 to 5, 551, 551/1 to 19, 552, 552/1 to 7 and bearing Final Plot No.79D admeasuring approximately 2511 sq. mtrs. as per the title deeds and admeasuring 2475.4 sq. mtrs. as per the Property Register Card with structures thereon lying, being and situate at Village Kanheri, Taluka Borivali in the Registration Sub-District of Mumbai Suburban. The said Property is bounded as follows:

On or towards the East: By C.T.S. No.544A & 144B;
On or towards the West: By Western Express Highway;
On or towards the North: By C.T.S. No.549B;
On or towards the South: By C.T.S. No.553.

Dated this 23rd day of March, 2024.

Prachi Dave
Partner

D/
Dhaival Vussonji & Associates
Advocates & Solicitors

PUBLIC NOTICE

Please take note that Leena Wd/o Yogesh Kanolja have lost and/or misplaced the Original Share Certificate No. 15 bearing Distinctive Share Nos. 71 to 75 standing in the name of Gangaben Mansing Kanolja in respect of Flat No. 98, 9th Floor, A-1 Apartment, 270, Walkeshwar Road, Mumbai-400006 and applied for duplicate share certificate. Any person having any objection may make the same with Proof to the Society within 15 days, failing which Duplicate Shares thereof shall be issued by the Society.

Mumbai, dated this 21st day of March, 2024.

Sd/-
[Shri. J. V. PARMAR]
Advocate, High Court
Darashaw Building, Chamber No. 46, 1st Floor, 24, Jambulwadi, Dhoitalao, Mumbai-400002

Public Notice

This is to inform the general public that original share certificate no 02, Distinctive Nos from 06 to 10 of Kavita Arun Paudwal a member of Ganga Bhavan Cooperative Society having address at A12 Ganga Bhavan JP Road Andheri Versova 400061 have been lost / misplaced. The member of the society has applied for duplicate shares.

The Society hereby invites claims and objections from claimants / objector or objectors for issuance of duplicate share certificate within the period of 14 (fourteen) days from the publication of this notice, with copies of such documents and other proofs in support of his / her / their claims / objections for issuance of duplicate share certificate to the secretary of Ganga Bhavan Cooperative Housing Society. If no claims / objections are received within the period prescribed above, the society shall be free to issue duplicate share certificate in such manner as is provided under the bye-laws of the society. The claims / objections, if any, received by the society shall be dealt with in the manner provided under the bye-laws of the society.

Kavita Arun Paudwal
Owner of Flat A12
Ganga Bhavan



बैंक ऑफ इंडिया
Bank of India
Relationship beyond banking



Bank of India
Relationship beyond banking

Ref: Mul/W/ADV/2023-24/195
POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the authorised officer of Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 20.11.2022 calling upon the borrower **M/s Bhakti Hingwala & Co. and Mrs. Beena Yogesh Sejal (W/o Late Yogesh Sejal)** to repay the amount mentioned in the notice being **Rs 10.02 lakhs + Uncharged Interest thereon (in words Ten Lakhs Two Thousand and uncharged interest thereon) within 60 days** from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **20th day of March of the year 2024**;

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India for an amount **Rs. 10.02 lakhs** and uncharged interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All that part and parcel of the property consisting of Gala No. 29, Ground Floor, Jammaladas Industrial Premises Co-op Soc.Ltd., Opp. Jawahar Talkies, Mulund West, Mumbai Suburban-Mumbai 400080 **Bound. On the North by** KK Gupta Industrial Estate, **On the South by**:- Dr. R.P. Road, **On the East by**:- Ramgopal Industrial Estate **On the West by**:-Unique Industrial Estate

Date:20.03.2024
Place: Mulund

Sd/-
Authorized Officer, Bank of India



COSMOS BANK
THE COSMOS CO-OP BANK LTD.



COSMOS BANK
THE COSMOS CO-OP BANK LTD.

Recovery & Write-off Department Region-II
Correspondence Address : Horizon Building, 1st Floor, Ranade Road & Gokhale Road, Juhu, Mumbai 400022, Maharashtra (West).
Mumbai 400 028. Phone No. 022- 69476054/67/58

POSSESSION NOTICE [Rule-8(1)] - for Immovable Property

Whereas, the undersigned being the Authorised Officer of The Cosmos Co-op Bank Ltd., under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of the powers conferred u/s 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice dated 30.12.2023** to thereby calling upon the **Borrower Firm-** M/s. Shanti Traders (Partnership Firm) **Through its Partner/Mortgagor-** 1. Mr. Harakchand Rannal Shah since deceased through its legal heirs-i) Smt. Hansa Harakchand Shah ii) Mr. Ankit Harakchand Shah and iii) Mrs. Jeegal Joshi, **Partner-** Mr. Shantilal Rannal Shah **Co-Borrower/Mortgagor-** Mr. Hansa Harakchand Shah **Co-Borrowers-** 1. Mr. Nemchand Rannal Shah & 2. Mrs. Mukta Nemchand Shah and **Guarantors-** 1. Mr. Sunder Pinjnapna Kotian & 2. Mr. Keshavi Bhoja Gada to repay the amount as mentioned in the notice being **₹ 8,36,62,070.91 (Rupees Eight Crores Thirty Six Lakhs Sixty Two Thousand Seventy & Paise Ninety One Only)** plus further interest and charges thereon within 60 days from the date of receipt of the said notice.

The Borrower Firm through its Partners, Co-Borrowers, Mortgagors & Guarantors having failed to repay the amount, notice is hereby given to the Borrower Firm through its Partners, Co-Borrowers, Mortgagors & Guarantors and the public in general that the undersigned has taken **CONSTRUCTIVE POSSESSION** of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, **2002 on 20th March 2024**. The Borrower Firm through its Partners, Co-Borrowers, Mortgagors & Guarantors attention is invited to provisions of sub section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

The Borrower Firm through its Partners, Co-Borrowers, Mortgagors & Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **The Cosmos Co-op. Bank Ltd.** for an amount mentioned here in above with interest, cost and incidental charges thereon.

DESCRIPTION OF IMMOVABLE PROPERTY (SECURED ASSETS)

All that piece and parcel of Flat No.27-A, admeasuring 63.08 sq. mtrs. (approx.) i.e. 679 Sq.ft. (Super built up area) and **Flat No. 27-B**, admeasuring 42.82 sq. mtrs. (approx.) i.e. 461 Sq.ft. (Super Built up area) situated on the 10th floor in A-Wing of "Konark Indraprasth Co-operative Housing Society Ltd." constructed on piece and parcel of land bearing C.T.S Nos. 665 part, 666 part, 667 part, 699 part, 700 part situate, lying and being at Sarvodaya Nagar, Jain Mandir Road, Mulund (West), Mumbai 400 080.

Sd/-
Authorized Officer
Under SARFAESI Act, 2002
The Cosmos Co-operative Bank Ltd.

PUBLIC NOTICE

Notice is hereby given to the public at large that we are investigating and verifying the right, title and interest of (1) Chandrakant Shankar Bhoir an adult Indian Inhabitant, residing at Karave Gaon, Sector-36, Nerul, Navi Mumbai - 400706, who is a co-owner along with 9 (nine) others being (i) Krushnabai Jaganath Naik, (ii) Aika Pundalik Patil, (iii) Sunita Heeraji Mhatre, (iv) Pushpalal Govardhan Bhoir, (v) Jyoti Sagar Thakur, (vi) Vinaya Dinesh Patil, (vii) Komal Sumi Vetta, (viii) Sonam Rajesh Mhatre and (ix) Vrushali Pratik Bhoir in respect of his ownership rights in the properties mentioned in **First Schedule** hereunder written (“**Property No. 1**”); (2) Mahadev Tukaram Tandell and Santosh Jayaram Tandell both adult Indian Inhabitants, residing at Karave Gaon, Sector-36, Nerul, Navi Mumbai - 400706, who are co-owners along with 10 (ten) others being (i) Rajesh Mahadev Tandell, (ii) Lalita Vikas Tandell, (iii) Nishant Vikas Tandell, (iv) Nihali Vikas Tandell, (v) Kusum Jayaram Tandell, (vi) Jayprakash Jayaram Tandell, (vii) Tulsabai Narayan Tandell, (viii) Jaywant Narayan Tandell, (ix) Shaila Arjun and (x) Suman Dattatreya Tandell in respect of their ownership rights in the properties mentioned in **Second Schedule** hereunder written (“**Property No. 2**”); (3) Chandrakant Tukaram Tandell an adult Indian Inhabitant, residing at Karave Gaon, Sector-36, Nerul, Navi Mumbai- 400706, who is a co-owner along with 4 (four) others being (i) Bhimabai Hari Tandell, (ii) Ramesh Hari Tandell, (iii) Jayaram Hari Tandell and (iv) Pandurang Hari Tandell in respect of his ownership rights in the properties mentioned in **Third Schedule** hereunder written (“**Property No. 3**”), (4) Bacchu Krishna Patil adult Indian Inhabitant, residing at Karave Gaon, Sector-36, Nerul, Navi Mumbai - 400706, in respect of his ownership rights in the properties mentioned in **Fourth Schedule** hereunder written (“**Property No. 4**”), (5) Jagdish Gowar Patil and Chandrakant Sitaram Patil both adults Indian Inhabitant, residing at Karave Gaon, Sector-36, Nerul, Navi Mumbai - 400706, along with 19 (nineteen) others being (i) Joma Ganpat Patil, (ii) Muktabai Joma Patil, (iii) Baliram Sitaram Patil, (iv) Yashoda Sitaram Patil, (v) Prasad Pandharinath Madhvi (vi) Pramila Gurnunath Tandell, (vii) Pratibha Paresh Desai, (viii) Vithabai Shedge, (ix) Janabai Nikanath Kadu, (x) Rekha Mhatre, (xi) Babybai Pandurang Patil, (xii) Swagat Pandurang Patil, (xiii) Nayana Tukaram Tandell, (xiv) Nutan Vishal Tandell, (xv) Ashabai Takdekar Patil, (xvi) Sarthak Takdekar Patil, (xvii) Vidhi Takdekar Patil, (xviii) Patubai Gangaram Tandell, (xix) Babybai Balkrishna Patil in respect of their ownership rights in the properties mentioned in **Fifth Schedule** hereunder written (“**Property No. 5**”) and (6) Mohan Minnath Bhoir an adult Indian Inhabitant, residing at Karave Gaon, Sector-36, Nerul, Navi Mumbai - 400706, who is a co-owner along with 8 (eight) others being (i) Asha Dagadu Mhatre, (ii) Ranjana Ulhas Thakur, (iii) Jyotsana Yashwant Mhatre, (iv) Vandana Ganesh Gaykar, (v) Hareshwar Minnath Bhoir, (vi) Eknath Minnath Bhoir, (vii) Subradra Jaihind Mhatre and (viii) Jijabai Sawalaram Mhatre in respect of his ownership rights in the properties mentioned in **Sixth Schedule** hereunder written (“**Property No. 6**”). **Property No. 1, Property No. 2, Property No. 3, Property No. 4, Property No. 5 and Property No. 6 are hereinafter collectively referred to as “Properties”.**

Any other person/entities including inter alia any individual, Hindu Undivided Family, a company, bank(s), and/or financial institution(s), non-banking financial institution(s), trust, a firm, an association of persons or body of individuals whether incorporated or not, lender(s), creditors(s), and/or any authority having any claim, right, title, interest, share, demand whatsoever in respect of or against the said Premises or any part thereof by way of sale, transfer, assignment, exchange, mortgage, charge, bequeath, equitable easement, pledge, tenancy, license, its pendens, lien, gift, trust, inheritance, possession, lease or encumbrance, sub-tenancy, care taker basis, occupation possession, family arrangements/settlements, partnership, decree or order of any court of law, contracts/agreements, its pendens and/or any liability and/or any writing and/or any arrangement and/or any commitment or otherwise howsoever into, over or upon the said Premises howsoever and otherwise are hereby requested to intimate the undersigned in writing with all supporting documents within 14 (fourteen) days from the date of publication hereof, failing which such claim, right, title or interest therein shall be deemed to have been waived and/or abandoned and/or released and shall not be binding in any manner whatsoever.

FIRST SCHEDULE HEREINABOVE REFERRED TO:
(Property No. 1)

Survey No.	Hissa No.	Area
224	2B	5 Ares i.e. 500 square meters
224	16A	12 Ares i.e. 1200 square meters

Owners - Chandrakant Shankar Bhoir
Co-owners - (i) Krushnabai Jaganath Naik, (ii) Aika Pundalik Patil, (iii) Sunita Heeraji Mhatre, (iv) Pushpalal Govardhan Bhoir, (v) Jyoti Sagar Thakur, (vi) Vinaya Dinesh Patil, (vii) Komal Sumi Vetta, (viii) Sonam Rajesh Mhatre, (ix) Vrushali Pratik Bhoir

SECOND SCHEDULE HEREINABOVE REFERRED TO:
(Property No. 2)

Survey No.	Hissa No.	Area
163	1	5.6 Ares i.e. 560 square meters
164	10A	1 Ares i.e. 100 square meters
164	10C	6.6 Ares i.e. 660 square meters
165	2C	2 Ares i.e. 200 square meters
223	4	3 Ares i.e. 300 square meters
224	26/2	3 Ares i.e. 300 square meters

Owners - 1. Mahadev Tukaram Tandell, 2. Santosh Jayaram Tandell
Co-owners - (i) Rajesh Mahadev Tandell, (ii) Lalita Vikas Tandell, (iii) Nishant Vikas Tandell, (iv) Nihali Vikas Tandell, (v) Kusum Jayaram Tandell, (vi) Jayprakash Jayaram Tandell, (vii) Tulsabai Narayan Tandell, (viii) Jaywant Narayan Tandell, (ix) Shaila Arjun, (x) Suman Dattatreya Tandell

THIRD SCHEDULE HEREINABOVE REFERRED TO:
(Property No. 3)

Survey No.	Hissa No.	Area
174	1	12.5 Ares i.e. 1250 square meters
		9.3 Ares i.e. 930 square meters

Owners - 1. Chandrakant Tukaram Tandell
Co-owners - (i) Bhimabai Hari Tandell, (ii) Ramesh Hari Tandell, (iii) Jayaram Hari Tandell, (iv) Pandurang Hari Tandell

FOURTH SCHEDULE HEREINABOVE REFERRED TO:
(Property No. 4)

Survey No.	Hissa No.	Area
177	2	1.8 Ares i.e. 180 square meters
177	3	3.8 Ares i.e. 380 square meters
177	4	5.8 Ares i.e. 580 square meters

Owners - 1. Bacchu Krishna Patil

FIFTH SCHEDULE HEREINABOVE REFERRED TO:
(Property No. 5)

Survey No.	Hissa No.	Area
144	6	13.15 Ares i.e. 1315 square meters

Owners - 1. Jagdish Gowar Patil, 2. Chandrakant Sitaram Patil
Co-owners - (i) Joma Ganpat Patil, (ii) Muktabai Joma Patil, (iii) Baliram Sitaram Patil, (iv) Yashoda Sitaram Patil, (v) Prasad Pandharinath Madhvi, (vi) Pramila Gurnunath Tandell, (vii) Pratibha Paresh Desai, (viii) Vithabai Shedge, (ix) Janabai Nikanath Kadu, (x) Rekha Mhatre, (xi) Babybai Pandurang Patil, (xii) Swagat Pandurang Patil, (xiii) Nayana Tukaram Tandell, (xiv) Nutan Vishal Tandell, (xv) Ashabai Takdekar Patil, (xvi) Sarthak Takdekar Patil, (xvii) Vidhi Takdekar Patil, (xviii) Patubai Gangaram Tandell, (xix) Babybai Balkrishna Patil

SIXTH SCHEDULE HEREINABOVE REFERRED TO:
(Property No. 6)

Survey No.	Hissa No.	Area
170	1	7.9 Ares i.e. 790 square meters

Owners - 1. Mohan Minnath Bhoir
Co-owners - (i) Asha Dagadu Mhatre, (ii) Ranjana Ulhas Thakur, (iii) Jyotsana Yashwant Mhatre, (iv) Vandana Ganesh Gaykar, (v) Hareshwar Minnath Bhoir, (vi) Eknath Minnath Bhoir, (vii) Subradra Jaihind Mhatre, (viii) Jijabai Sawalaram Mhatre

All the above mentioned agricultural land parcels are situate, lying and being at Village Karave, District Thane.

Dated this 23rd day of March, 2024

for



LEXICON
LAW PARTNERS
ADVOCATES & SOLICITORS

Mulla House, 4th Floor
51, M.G. Road, Fort,
Mumbai - 400 001
Sd/-
Partner



IIFL FINANCE

CIN: L67100MH1995PLC093977
Regd. Office: IIFL House, Sun Infotech Park, Road No. 16V, Plot No. B-23, Thane Industrial Area, Wagle Estate, Thane - 400604
Tel: (91-22) 41035000 • Fax: (91-22) 25806654 • E-mail: reach@iifl.com • Website: www.iifl.com

PUBLIC NOTICE OF E-AUCTION OF GOLD ORNAMENTS

It is hereby notified to all concerned borrower(s) in specific and the public, in general, that we, IIFL Finance Limited (“IIFL”) are auctioning gold ornaments of defaulted customers who neither regularized their loans nor paid the outstanding amount despite being informed through registered auction notices and repeated reminders. Public auction of the gold ornaments pledged in the following loan accounts will be conducted online through E-Procurement Technologies Limited on their online auction platform <https://egold.auctiontigger.net> on **24.03.2024**. Change in venue or date (if any) will be displayed at the auction center. If for any reason the E-Auction cannot be held on the date mentioned herein or the auction does not get completed on the same day, IIFL reserves the right to conduct or proceed with the said auction on any subsequent date on the auction platform and/or auction center present in the respective talukas within the respective district on the same terms and conditions. The balance items which were left shall be auctioned on subsequent working days after displaying the details on auction platform and/or auction center present in the respective talukas within the respective district. If the customer is deceased, then all the conditions pertaining to auction will be applicable to nominee/legal heir.

Branch name: MUMBAI GH8 GL Gold Loan A/C No. : GL26899174, GL28101178, GL29689504, GL30731614, GL26269524, GL29703517, GL30272142

Branch name: MUMBAI NM-MUMBAI GH8 GL Gold Loan A/C No. : GL12204164, GL25537318, GL26476023, GL26428625, GL26889592, GL25620169, GL28505130, GL21392024, GL20449725, GL19848788, GL29432726, GL24604784, GL25259541, GL21102556, GL28968546, GL26805407, GL26494289, GL26622824, GL21798719, GL26489255, GL26566846, GL21538380, GL21990693, GL19761413, GL26489488, GL31500981, GL29589322, GL26696758, GL27078454, GL23835850, GL19731594, GL28707334, GL23548858, GL27055125, GL26513471, GL26853208, GL26851739, GL26804380, GL19887297, GL24506069, GL300884344, GL24059423, GL28362069, GL21971304, GL20813369, GL19690712, GL20254554, GL21491468, GL26204747, GL19710332, GL24875455, GL29591986, GL19771246, GL21876039, GL26474686, GL27127072, GL23612381, GL25904819, GL24955494, GL26477141, GL23475764, GL26395515, GL21691854, GL27487339, GL27565433, GL27616347, GL27377790, GL27666317, GL26889317, GL27596189, GL27965086, GL30861892, GL22571965, GL26587213, GL25289521, GL28216837, GL23849588, GL1936362, GL26581467, GL25093450, GL27265071, GL27926379, GL25419777, GL25852571, GL27357501, GL24973813, GL19820961, GL26777606, GL24454821, GL28361801, GL25693184, GL24940959, GL24746398, GL26385859, GL26283854, GL27603492, GL24532076, GL21077946, GL26848980, GL27059705, GL28495698, GL24616144, GL26963921, GL27101526, GL23564184, GL29862631, GL29865832, GL27496151, GL19652605, GL21323312, GL20765531, GL19939248, GL19768812, GL27121730, GL26753108, GL27140658, GL25704583, GL22978086, GL25893488, GL29572495, GL19847354, GL30847372, GL28633495, GL21327566, GL26818310, GL26963241, GL20481179, GL6907945, GL27738711, GL21314176, GL28384892, GL23873469, GL22768945, GL21315549, GL24515964, GL20032952, GL19829770

Branch name: MUMBAI-ANDHERI (E) MAHAHALI CAVES ROAD GL Gold Loan A/C No. : GL27480472, GL30754612, GL19264982, GL22121415, GL31437328, GL22149182, GL28549372, GL24124030, GL23559409, GL28061266, GL26998496, GL69892917, GL24840642, GL28378976, GL24839770, GL30746745, GL21590826, GL18223153, GL26938904, GL26943400, GL27374215, GL24829101, GL28821890, GL31967813, GL32010010

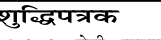
Branch name: MUMBAI-ANDHERI (E) MAROL MAROSHI ROAD GL Gold Loan A/C No. : GL27207465, GL28781192, GL2717893, GL26620613, GL26642380, GL24264618, GL26761796, GL26750525, GL32709881

Branch name: MUMBAI-ANDHERI JP ROAD GL Gold Loan A/C No. : GL19422770, GL24622932, GL24627958, GL24756031, GL28740989, GL24741007, GL26165376, GL26167674, GL26543348, GL26523641, GL26010263, GL25995574, GL19850505

Branch name: MUMBAI-ANDHERI KURLA ROAD GL Gold Loan A/C No. : GL24526106, GL23023094, GL2321528, GL24833895, GL27377863, GL25990580, GL24699041, GL27339683, GL27348465, GL27062814, GL27502547, GL24381989, GL23486312, GL29942089, GL30387830, GL28285555, GL24193155, GL19868645, GL25999188, GL26807699, GL26825398, GL24990648, GL31957563, GL24992269, GL26064024, GL25460030, GL32915949, GL32924682

Branch name: MUMBAI-BANDRA (W) GL Gold Loan A/C No. : GL24417214, GL25437903, GL25422934, GL29220598, GL29220442, GL23770990, GL26960921, GL29460606, GL21330036, GL27441176, GL19884997, GL26243034, GL22680034, GL24897245, GL24895405, GL20542686, GL25117492, GL25998665, GL19052964, GL26510802, GL26491872, GL19771617, GL26499171, GL26505970, GL26446976, GL26455543, GL23967456, GL26883824, GL25259323, GL26480063, GL26476007, GL2429553, GL26359104, GL28832537, GL24435597, GL29949490, GL30650175, GL21829488, GL25924551, GL19806420, GL24437803, GL24381566, GL24663416, GL26671076, GL26673130, GL19552382, GL26430283, GL26456142, GL26910645, GL28345898, GL26606176, GL26759567, GL27242655, GL27244139, GL30733738, GL24896024, GL248987368, GL26470852, GL31235054, GL24651971, GL25765321, GL26749709, GL25395571, GL31899889, GL31899577, GL26167684, GL29319583, GL26164066, GL32597050

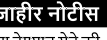
Branch name: MUMBAI-BORIVALI (WEST) GL Gold Loan A/C No. : GL26020681, GL26037451, GL19796825, GL24976858, GL24972563, GL26023774, GL26038015, GL25879830, GL25860719, GL24783879, GL26113618, GL26102435, GL260



दिनांक २३.०३.२०२४ रोजी नवशक्ती या वृत्तपत्रात परिसमापक नयना प्रेमजी सावला यांची युनीलॉग इंजिनअरिंग प्रायव्हेट लिमिटेड ची सूचना प्रकाशित झाली होती त्या सूचने मध्ये अनावधानने **क्रं ४ मध्ये कापीरट व्यक्तींचे कापीरट आयडेंटिटी क्रमांक यु७४९९९एमएच२०१३एफटीसी २४६०८४** असे प्रकाशित झाले त्या ऐवजी **क्रं ४ मध्ये कापीरट व्यक्तींचे कापीरट आयडेंटिटी क्रमांक यु७४९९९एमएच२०१३पीटीसी २४६०८४** असे वाचिले.

इतर सूचना ही अघरीवतीत राहिल.

नयना प्रेमजी सावला
परिसमापक



जाहीर नोटीस

सर्व लोकांना सूचना देण्यात येते की, आमचे अशील **ब्रायन मिल्टन मॉन्टारो आणि रिटा ब्रायन मॉन्टारो** यांनी जमीन मिळकत सर्व्हे क्र. ९५८, एकूण क्षेत्र ००४१० (हे. आर. प्रती) आणि सर्व्हे क्र. ९४४, एकूण क्षेत्र ००३५० (हे. आर. प्रती), दोन्ही **गाव मीड उतन स्थित, भाईदर (ग), त. व जि. ठाणे**, ही जमीन मिळकत मालक **दिलीप डी. धवन** यांच्याकडून विकत घेण्यात ठरविले आहे. त्या संबंधी कोणतीही, कसत्याही प्रकारची हरकत असल्यास ती आमच्या खालील पत्त्यावर **०७ दिवसांच्या** आत योग्यत्या कागदपत्रा सहोत नोंदवावी. तसे न केल्यास आमचे अशील पुढे व्यवहार पूर्ण करतील आणि कोणाचे हि हद्दणणे ग्राह्य धरते जाणार नाही याची नोंद घ्यावी.

मंदार असोसिएट्स अँडकॉन्सेट्स
पता: बी – १९, शांती शोपिंग सेंटर, रेल्वे स्टेशन समोर, मीरा रोड (पू), त. व जि. ठाणे ४०९ १०९.
ठिकाण: मीरा रोड दि. २४ ०३. २०२४



PUBLIC NOTICE

PROSPERITY BUILDER'S AND DEVELOPER'S PROPRIETOR MR. MOHAMMED ASIF MUKHTAR SHAIKH

AND

ROYAL CONSTRUCTION COMPANY PROPRIETOR MR. SHEFFIELD CABRAL

INTEND TO UNDERTAKE DEVELOPMENT OF PLOT BEARING CTS NOS. 2058 2059 2060 2061 AND 2062 TOTALLY ADMEASURING 638.50 MTRS. SITUATED AT A.A.R.M SOCIETY ROAD H.E WARD VAKOLA SANTACRUZ (E) MUMBAI-400055.

ANY PERSONS HAVING ANY INTEREST OBJECTION OR CLAIMS OF ANY KIND CAN CALL US.

MOHAMMED ASIF MUKHTAR SHAIKH :- 9967438909
SHEFFIELD CABRAL :- 9870606545



The spirit of Mumbai is now 95years old!



www.freepressjournal.in



भारत सरकार
वित्त मंत्रालय, वित्तीय सेवा विभाग

मुंबई कर्ज वसुली न्यायाधिकरण नं. ३

महिला मजला, MTNL टेलिकोम एक्सचेंज बिल्डिंग, सूचीली मॉलच्या पुढे
वाणी रेल्वे स्टेशनजवळ, वाणी, नवी मुंबई-४००७२३, फोन नं. २७८१२४५०

कारणे दाखला नोटीस
OA No. 646/2020

बँक ऑफ बडोदा (देना बँक)

विरुद्ध

संजयसिंग गुलाबसिंग तुवर व इतर

तर वरील कार्यावहणीमध्ये अर्जदार/अपीलकर्ता/प्रमाणपत्र धारक यांनी अंतर्गत संवलीतसाठी प्रार्थना केली आहे. (कापी संलग्न) ही सूचना कम्प्लाय करणे दाखविण्यासाठी देण्यात आली आहे की ज्यासाठी प्रार्थना करण्यात आलेली आहे आणि का मंजूर केली जात नाही/पुढी केली जात नाही.

न्यायाधिकरणाच्या सोयीनुसार सदर अर्जाविरू. दि. २५/०४/२०२४ रोजी सकाळी ११.३० वाजता किंवा त्यानंतर लगेचच सुनावणीसाठी न्यायाधिकरणकडे सुनावणी घेतली जाईल याची नोंद घ्यावी.

तुम्ही याद्वारे वरील तारीख, वेळ आणि ठिकाणी व्यक्तीशः किंवा वकिलातमार्फत उपस्थित राहणे आवश्यक आहे.

लक्षात घ्या की गर नमूद केलेल्या दिवशी तुम्ही हजर न राहिल्यास, तुमच्या अनुपस्थितीत कार्यवाही एकली जाईल आणि निर्णय घेतला जाईल.

माझे सही व त्रणव्यवहारी कार्यालयाच्या शिक्क्यानिशी दिली असे दि. १५/०६/२०२३

सही/- **रजिस्ट्रार**
न्यायधिकरण-III, मुंबई

प्रती,

२. श्रीमती कुसुमबाई गुलाबसिंग तुवर (मयत)

LR's चा हुरे

२३(अ). श्री. संजयसिंग गुलाबसिंग तुवर
मु.पोस्ट पलसदर, तालुका मालेगांव व जिल्हा नाशिक-४२३१५८.



आयडीसीआय बँक लिमिटेड
लोदी मॅजिस्ट्रेट, मॉडल प्लॉट क्र. ६-५०, रोड क्र. २२, बागडो इंडियनव्ह इस्टेट, एमआयडीसी, ठाणे (पं.) , ठाणे पिन : ४००६०४

कच्चा सूचना
(स्थायि मिळकतीकरिता)

न्याअर्भी,

निम्नव्याखरीकारांनी आयडीसीआय बँक लिमिटेड चे प्राधिकृत अधिकारी या नात्याने सिक्वियुटीयझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्सिअल अँडसेट अँड एफोर्समेंट ऑफ सिक्वियुटी इंटेस्टेस्ट अँड, २००२ (५५ सन २००२) आणि कलम १३(१२) सहवाचना सिक्वियुटी इंटेस्टेस्ट (एफोर्समेंट) रूल्स, २००२ च्या नियम ३ अन्वये प्राप्त अधिकारांचा वापर करून मागील सूचना जारी करून खालील कर्जदार यांस सूचनेतील एकूण नमूद रकम या रकमेची परतफेड करून सदर सूचना प्रामोचीया ६० दिवसांत करण्यास सांगितले होते.

रकमेची परतफेड करण्यास कर्जदार असमर्थ ठरल्याने, कर्जदार आणि सर्वसामान्य जनतेस याद्वारे सूचना देण्यात येते की, निम्नव्याखरीकारांनी खाली वर्णन करण्यात आलेल्या मिळकतीचा ठावा त्यावर करण्यात आलेल्या अधिकारांचा वापर करून सिक्वियुटी इंटेस्टेस्ट (एफोर्समेंट) रूल्स, २००२ च्या सन ८ सहवाचना अंतर्द्वये कलम १३ चे उप-कलम (४) अन्वये घेतला आहे. तातम मात्तच्या विमोचनकारिता उपलब्ध वेळेच्या संदर्भात कलम १३ चे उप-कलम (८) च्या तरतुदी नुसार कर्जदारांचे लक्ष वेधण्यात येत आहे.

विशेषतः कर्जदार आणि सर्वसामान्य जनतेस याद्वारे दशात देण्यात येतो की, सदर मिळकतीशी कोणताही व्यवहार करू नये आणि सदर मिळकतीशी करण्यात आलेला कोणताही व्यवहार हा आयडीसीआय बँक लिमिटेडच्या खालील नमूद रकम आणि त्यावरील व्याजाच्या भाताअधीन राहिल.

कर्जदार / हमीदारी यांचे नाव	१३(२) दिवशी तारीख	मागणी सूचनेमध्ये दाव्या केलेली रकम (रु.)	सांकेतिक कच्चाची तारीख	मिळकतीचा पत्ता
दिनेश संजय लखन/पुण्या संजय लखन	११.१२.२०२३	६,८०,९१,९४४/-	११.०३.२०२२	११, विजय अनंत सीएफएम, सर्व्हे क्र. १६६ एफ. क्र. १५, सर्व्हे क्र. ५७/१, माग कोहोरा (बेवेल चर्च जवळ), भोपीवाडी, अंबेनगर (पं.), महाराष्ट्र ४२२५०१
कच्चा वापू/ कच्चा सकराळ	११.१२.२०२३	२४,२६,४०५/-	११.०३.२०२२	फ्लॅट क्र. ७७१, बी विंग, बिल्डिंग क्र. बी२, हदानी आर्बिड पेट्रोल अ‍ॅन्वीकम नॉर्मेएएएएएए, म्हाडा कॉलनी चव्हा, नरेंद्र नगर रोड, अंबरावा पूर्व, महाराष्ट्र ४२२५०१
जयश्री भाऊसाहेब भागवत	०७.०९.२०२३	४४,८९,८३७/-	२१.०३.२०२२	फ्लॅट क्र. १०१, १ला मजला, बी विंग, न्यू दोबी गोल्डन स्ट्रीटव्हायर, मेहेर पार्क, पालावर, महाराष्ट्र ४०४०४४ आणि फ्लॅट क्र. १०२, १ला मजला, बी विंग, न्यू दोबी गोल्डन स्ट्रीटव्हायर, मेहेर पार्क, पालावर, महाराष्ट्र ४०४०४४.
रायप्रकाश भाग्यदास/ विठ्ठाल/सोनाय रायप्रकाश विठ्ठाल	०३.१२.२०२३	२६,८९,१०४/-	२२.०३.२०२१	फ्लॅट क्र. ३०४, ३रा मजला, बी विंग, रमेश आर्बिड, च. क्र. ८७, कुक्याव, बदायुण, महाराष्ट्र, पिन कोड: ४२२५३५
अरुण साहेबराव/राय/रमेश अरुण भागुल	०३.१२.२०२३	४,३४,६९७/-	२२.०३.२०२४	फ्लॅट बिल्डिंग, फ्लॅट क्र. - ००३, तळ मजला, वन श्रीपट्ट वसुंधरा, रमेशवाडी, बदायुण, महाराष्ट्र (पं) महाराष्ट्र ४२२५३५.

ठिकाण: ठाणे

दिनांक: २३.०३.२०२४

सही/-
प्राधिकृत अधिकारी, आयडीसीआय बँक लिमिटेड [●]



SMFG INDIA CREDIT COMPANY LIMITED
(formerly Fullerton India Credit Company Limited)

कच्चा सूचना (स्थायि मिळकतीकरिता)

(सिक्वियुटी इंटेस्टेस्ट (एफोर्समेंट) रूल्स 2002 च्या नियम 8(1) अन्वये)

न्याअर्भी, निम्नव्याखरीकार हे एसएमएफजी इंडिया क्रेडिट कंपनी लिमिटेड (पूर्वी फुल्टन इंडिया क्रेडिट कंपनी लिमिटेड) ("एसएमएफजी इंडिया क्रेडिट") , ज्याचे नोंदणीकृत कार्यालय मेघ ठांसव, उगा मजला, जुना क्र. 307, नवीन क्र. 165, पुनमली हाय रोड, मधुरावेल्ल, चेन्नई, तमिळनाडू- 600095 आणि कापीरट कार्यालय येथे मजला 5 व 6, बी विंग, सुप्रिम आयटी पार्क, सुप्रिम सीटी, लेक कॅसलमार्ग, पराई, मुंबई 400079 या नात्याने सिक्वियुटीयझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्सिअल अँडसेट अँड एफोर्समेंट ऑफ सिक्वियुटी इंटेस्टेस्ट अँड, 2002 (54 सन 2002) आणि कलम 13 (12) सिक्वियुटी इंटेस्टेस्ट (एफोर्समेंट) रूल्स, 2002 सहवाचना नियम 3 अन्वये प्राप्त अधिकारांचा वापर करून दिनांक 07.12.2023 रोजीस मागणी सूचना जारी करून कर्ज जाखे **क्रमांक 265321311025992** केवळ कर्जदारी १) **गवर्नर सैकुंदीन हुसेन २) अलिनका प्राक्री हुसेन आणि ३) सारा इंडिया टूर अँड ड्रिंकल्स** यांस सूचनेतील एकूण नमूद रकम रु. 73,74,568/- (रुपये **व्याहतर लाख चौथ्याहतर हजार पाचशे अडसठ मारा**) ची परतफेड करून सदर सूचना प्रामोचीया 60 दिवसांत करण्यास सांगितले होते.

रकमेची परतफेड करण्यास कर्जदार असमर्थ ठरल्याने, कर्जदार आणि सर्वसामान्य जनतेस याद्वारे सूचना देण्यात येते की, निम्नव्याखरीकारांनी कलम 13 च्या उप कलम (4) अंतर्गत सहवाचना सिक्वियुटी इंटेस्टेस्ट (एफोर्समेंट) रूल्स, 2002 च्या नियम 8 अन्वये त्यांना प्रदान करण्यात आलेल्या अधिकारांचा वापर करून खाली वर्णन करण्यात मिळकतीचा **सांकेतिक कच्चा 11, मार्च, 2024** रोजी घेतला आहे.

विशेषतः कर्जदार आणि सर्वसामान्य जनतेस याद्वारे दशात देण्यात येतो की, सदर मिळकतीशी कोणताही व्यवहार करू नये आणि सदर मिळकतीशी करण्यात आलेला कोणताही व्यवहार हा फुल्टन इंडिया क्रेडिट कंपनी लिमिटेड च्या **रकम रु. 73,74,568/- (रुपये व्याहतर लाख चौथ्याहतर हजार पाचशे अडसठ मारा)** आणि त्यावरील व्याज या रकमेसाठी भाताअधीन राहिल.

कर्जदारांचे लक्ष तातम माता विमोचनकारिता उपलब्ध वेळेच्या संदर्भात अधिनियमाच्या कलम 13 चे पोट-कलम (8) च्या तरतुदीकडे वेधण्यात येत आहे.

स्थायि मिळकतीचे वर्णन : फ्लॅट क्र. 303/ बी विंग भोजमपल्ल 725 ची. फू. सुपर विल्ड अप क्षेत्र (म्हणजेच 67.37 चौ. मीटरस सुपर विल्ड अप क्षेत्र), निस-यावल्यावर, गुरील प्लॉयडा रोड-आप. हो. सी. लि. च्या शीतल प्लॉयडा अशा त्नात इमारतीमध्ये, शिवारा गाडन, मीरा भाईदर रोड, मीरा रोड (पू. जि. च्या ०01107 येथे स्थित, जमीन किंवा तळाचे ते सर्व भाग आणि विभाग, गाव गोदरेव, तालुका आणि जिल्हा ठाणेमध्ये, मीरा भाईदर महानगरपालिका हद्दीत आणि ठाण्याच्या सीमांत विल्हा आणि उप-विल्हा आणि जुना सर्व्हे क्र. 369/2,3,4,5,6,8,366/1, नविन सर्व्हे क्र. 71/2,3,4,5,6,7,8,63/1 धारक निवासी परिसराचे ते सर्व भाग आणि विभाग.

ठिकाण : मुंबई दिनांक: 24.03.2024

एसएमएफजी इंडिया क्रेडिट कंपनी लिमिटेड (पूर्वी फुल्टन इंडिया क्रेडिट कंपनी लिमिटेड)

सही/-, प्राधिकृत अधिकारी

ताबा सूचना
(स्थायि मालमतेसाठी)

न्या अर्भी,

निम्नव्याखरीकार **इंडियाबुल्स हाउसिंग फायनान्स लिमिटेडचे (CIN:L65922DL2005PLC136029)** सिक्वियुटीयझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्सिअल अँडसेट अँड एफोर्समेंट ऑफ सिक्वियुटी इंटेस्टेस्ट अँड, 2002 अन्वये प्राधिकृत अधिकारी आणि सर सूचना प्राप्त झाल्याच्या दिनांकापासून सप्ट 60 दिवसांच्या आत **06.11.2023** रोजी सूचनेत नमूद केलेली आणि अधिक रकम रु. **6,23,97,905.75 (रुपये सहा कोटी तेवीस लाख सव्याणव हजार नऊशे पाच आणि पंचाहतर पैसे फक्त)** साठी कर्ज खाते क्र. **HLHLD00498870** या रकमेची परत फेड करण्याची दिनांक **03.11.2023** पासून ते प्रत्यक्ष भरणा करेपर्यंतची मागणी, सूचना कर्जदार **गौतम भवानंदरास आडवाऊ अर्ज जगदीश आडवाऊ** यांना गौतम जगदीश आडवाऊ उर्फ गौतम यांना कलम 1३(12) सह सिक्वियुटी इंटेस्टेस्ट (एफोर्समेंट) रूल्स, 2002 च्या नियम ३ अन्वये प्राप्त झालेल्या अधिकारात जारी केली.

सदर रकमेची परतफेड करण्यात कर्जदार अपयशी ठरल्यामुळे याद्वारे कर्जदार आणि सर्वसामान्य जनतेला सूचना देण्यात येते की, सदर कायद्याचे कलम 13 ची उप कलम (4) सह सिक्वियुटी इंटेस्टेस्ट (एफोर्समेंट) रूल्स, 2002 च नियम 8 अन्वये प्राप्त झालेल्या अधिकारात खाली वर्णन केलेल्या मालमतेचा निम्न स्वाक्षरीकाराने **प्रतिकावक ताबा 20.03.2024** रोजी घेतलेला आहे.

स्थायि मालमतेचे वर्णन

खालीलप्रमाणे जमीन / मालमता/ युनिट्स / अपार्टमेंट / फ्लॅट चे सर्व भाग आणि खंड सहित वर्तमान आणि/किंवा भविष्यातील सर्व संरचना, इमारती, फर्निचर, फिक्स्चर, फिटिंग स्टॉइंग आणि/किंवा प्लानट आणि मिशनरी स्थापित / स्थापित होनाऱ्या आणि/किंवा त्यावर निर्माण निर्मित होणारे बांधकाम आणि गौतम जगदीश आडवाऊ यांचे सर्व वर्तमान आणि भविष्यातील शीक्रे, स्वरूपे आणि अधिकार:

बाबीसाऱ्या मजल्यावर फ्लॅट प्रकार (ई) 3 बीएचके, भोजमाप चर्डई क्षेत्र 968.44 खवे. फीट, बाबीसाऱ्या मजल्यावर फ्लॅट प्रकार (बी) 2.5 बीएचके, भोजमाप चर्डई क्षेत्र 770.92 खवे. फीट आणि बाबीसाऱ्या मजल्यावर फ्लॅट प्रकार (सी) 2 बीएचके, भोजमाप चर्डई क्षेत्र 663.82 खवे. फीट, एव्ण चर्डई क्षेत्र भोजमाप 2403.18 खवे. फीट, शिरीरी वडळाऱ्या च्या जमीन अँडरिंग प्लॉट क्र. 9.10,302,303,304,314,315,316 वर, (उत्तर आणि दक्षिण) स्टेट्टेड योजना क्र. 57, भोजमाप क्षेत्र अंदाजे 41,950 खवे. मीटर्स, दादर नागावळ विभाग, एफ/एन वाई वडळाऱ्या, मुंबई-400031 महाराष्ट्र.

परिचय जमिन

पूर्व : रस्ता

उत्तर : मेवावाला बिल्डिंग

दक्षिण : शोपडपट्टी

पश्चिम : अंतर्गत रस्ता

सही/-
अधिकृत अधिकारी

तारीख : 20.03.2024

स्थळ : मुंबई

अधिकृत अधिकारी

इंडियाबुल्स हाउसिंग फायनान्स लिमिटेड



इंडियन ओव्हरसीज बँक
अॅसेट रिकव्हरी निमजमॅंड ब्रांच,
मेकार टॉवर-१ई सींग, पाचवा मजला,
कफ परेड, मुंबई-४००००४

दूरध्वनी : ०२२-२२१७४१५०, ईमेल : lob1998@lob.in

गुधिवय्र सूचना

ई-लिलावा मार्फत प्लॉट आणि मिशनरीया विक्रीसाठी १३.०३.२०२४ रोजी ह्या वर्तमानपत्रात प्रकाशित झालेल्या खाते कानडे आनंद उद्योग प्रा. लि. साठी ई-लिलाव विक्री सूचनेच्या संदर्भात हे आहे.

ह्या सूचनेमध्ये अनावधानाने ई-लिलावाची वेळ वागळती गेली होती. ह्या संदर्भात आम्ही लिलावाची वेळ ३०/मार्च/२०२४ रोजी स. ११.०० ते दु. १.०० अशी असल्याचे कळविले आहेत.

अन्य तपशील आहेत तसेच राहतील.

दिनांक : २२.०३.२०२४

प्राधिकृत अधिकारी



बँक ऑफ बडोदा
Bank of Baroda

कामोटे शाखा : भूमी रत्ना, दुकान क्र. १ ते ४, प्लॉट क्र. ५७/५८, सेक्टर - १८, कामोटे - ४१०२०९ नवी मुंबई, महाराष्ट्र

ईमेल : kamoth@bankofbaroda.com

फोन क्र. : ८४६२०६०७९६

लिलाव विक्री सूचना

खाली नमूद केलेल्या व्यक्तींना याद्वारे सूचित केले जाते की, ते कर्ज खाल्यातील दाखिल्याची भरपाई करण्यात अपयशी ठरले आहेत. त्यांना नोंदणीकृत पोस्टनेस पावडलेल्या सूचना न वितरित केल्याने बँकेकडे परत आल्या आहेत. त्यामुळे त्यांचे दाखिल आणि इतर प्रपाराची भरपाई करण्याची आणि तातण ठेवलेल्या सिक्वियुटीयझे विमोचन २६.०३.२०२४ रोजी किंवा त्यापूर्वी करण्याची विनंती करण्यात आली आहे, कसूर केल्यास, सदर सिक्वियुटी ई बँकेच्या परिसरात कर्जदाऱ्याच्या खर्चात जाहीर लिलावात बँकेद्वारे ३०.०३.२०२४ रोजीस सार्व. ५.०० वा. किंवा त्यानंतर कोणत्याही अन्य सोयीस्कर तारखेला बँकेच्या पूर्ण विवेकबुद्धीनुसार पुढील सूचना न देता विकल्या जातील.

अ. क्र.	कर्जदारी तारीख	कर्ज क्र.	कर्जदाराचे नाव आणि पत्ता
१	२५.०८.२०२०	५०१०००००००८७८	राजेशकुमार जी पंडित पत्ता- घर क्र. ३३४ दुबाना क्र. १ दारका क्रिणा हाऊस, रूई कामोटे पनवेल
२	२४.०१.२०२२	५०१००००००१३५४	श्रध्दा अनिल धोलप, पता- फ्लॅट बी ३०४ रिट्टी सिटी इस्टाईड प्लॉट ४२बी, सेक्टर १२ कामोटे, नवी मुंबई-४१०२०९

सही/-

दिनांक : २४.०३.२०२४

स्थायि व्यवस्थापक, कामोटे शाखा



बँक ऑफ बडोदा
Bank of Baroda

कामोटे शाखा:- बँक ऑफ बडोदा, भूमी रत्न, दुकान क्र. १ ते ४, प्लॉट क्र. ५७/५८, सेक्टर-१८ कामोटे -४१०२०९ नवी मुंबई महाराष्ट्र.

ईमेल : Kamoth@bankofbaroda.com

कच्चा सूचना
(स्थायि मिळकतीकरिता) (नियम ८(१) पहा)

न्याअर्भी, निम्नव्याखरीकारा हे बँक ऑफ बडोदा चे प्राधिकृत अधिकारी या नात्याने सिक्वियुटीयझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्सिअल अँडसेट अँड एफोर्समेंट ऑफ सिक्वियुटी इंटेस्टेस्ट अँड, २००२ (५४ सन २००२) आणि कलम १३(१२) सहवाचना सिक्वियुटी इंटेस्टेस्ट (एफोर्समेंट) रूल्स, २००२ च्या नियम ३ अन्वये प्राप्त अधिकारांचा वापर करून सदर अर्कच्या कलम १३(२) अन्वये दिव्यांन २७.१२.२०२३ रोजी एक एक मागणी सूचना जारी करून कर्जदार श्री. राखी सिंह आणि श्री. अंजिवेकर प्रस्ता यांना सूचनेत नमूद केलेली रकम म्हणजेच दिनांक २६.१२.२०२३ रोजीमागणे रु. २५,४८,५०२/- (रुपये पंचवीस लाख अड्डेचाहतर हजार पाचशे दोन मारा) सदर सूचना प्रामोचीया तारखेपासून ६० दिवसांत करण्यास सांगितले होते. सदर सूचना २९.१२.२०२३ रोजीस पोच्येने ठावल्याने,

रकमेची परतफेड करण्यात येथे वरील नमूद कर्जदार आणि इतर असमर्थ ठरल्याने, याद्वारे विशेषतः येथे वरील नमूद कर्जदार आणि इतर आणि सर्वसामान्य जनतेला सूचना देण्यात येते की, निम्नव्याखरीकारांनी खालील वर्णन मिळकतीचा कच्चा सदर अर्कच्या कलम १३(४) सहवाचना सदर रकच्या नियम ९ अन्वये त्यांना प्रदान करण्यात आलेल्या शक्तीचा वापर करून दिनांक १२ मार्च, २०२४ रोजी घेतला.

विशेषतः येथे वरील नमूद कर्जदार आणि इतर आणि सर्वसामान्य जनतेला याद्वारे दशात देण्यात येतो की, उक्त मिळकतीशी व्यवहार करू नये व सदर मिळकतीशी केलेला कोणताही व्यवहार हा बँक ऑफ बडोदाच्या सूचनेत नमूद केलेली परतफेड कारवायाची रकम म्हणजेच दिनांक २६.१२.२०२३ रोजीमागणे रु. २५,४८,५०२/- (रुपये पंचवीस लाख अड्डेचाहतर हजार पाचशे दोन मारा) आणि त्यावरील व्याज+ इतर प्रपारांच्या भाताअधीन राहतील.

तातण मात्तच्या विमोचनकारिता उपलब्ध वेळेच्या संदर्भात कलम १३ चे उप-कलम (८) च्या तरतुदीकडे कर्जदार यांचे लक्ष वेधून घेतले जात आहे.

सही/-
प्राधिकृत अधिकारी

दिनांक : २२.०३.२०२४

ठिकाण : कर्जाडो

बँक ऑफ बडोदा, कामोटे शाखा

अ.	सुविधेचे स्वरूप	मर्यादा	व्याजाचा दर (धकीत व्याज आणि स्टेट सह)	मागील व्याज खर्ची टाकल्याची तारीख	२९/०२/२०२४ रोजीस एकूण शकबाकी (रु. त)
१.	सीसीपीयूबी	३५००००००.००	१५.४०%	२९.०२.२०२४	४,९३,४९,१०८.००
२.	ईसीलआयई	३५००००००.००	१२.३५%	०७.०२.२०२४	३६,३८,५४८.००
३.	ईसीलजीएस	७०००००००.००	१२.३५%	२९.०२.२०२४	१५,१०,९४५.००
	एकूण	४५५०००००.००			४,६४,४०,६७७.००

- * सह प्रकाशना तारखेपर्यंत वरील नमूद तारखेपासून देय होईल अशा सेविदावक दरांने मागील व्याज खर्ची टाकल्याच्या तारखेपासून पुढील व्याज.
- अ. क्र. ४, ५ अंतर्गत वरील नावाच्या हमीदारांनी हमी निष्पादित केली आणि त्याद्वारे मान्य केलेले व्याज, प्रभार इ. सह एकत्रित रु. ४,५५,०००००.०० च्या एकूण पत मर्यादिकारिता कर्जदारांद्वारे इंडियन ओव्हरसीज बँकेला उपार्जित किंवा देणे त्यानंतर कोणत्याही वेळी किंवा तेव्हा सर्व दाखिल निभावण्याची आणि सर्व पैस मागणी केल्यावर परतावा करण्याची हमी दिली आहे.
- पसवसुधिया ही कर्जदार क्र. १ यांच्या नावे असलेल्या गहाण/जंमगाहणाच्या मागाने खालील नमुद मंतांद्वारे सुरक्षित आहेत. त्या अ.क्र. ४ मध्ये नमुद हमीदार/गहाणवटदरांच्या नावावरील मिळकतीच्या गहाणाद्वारे शुध्द सुरक्षित आहेत.
- तुम्ही तुमच्याद्वारे विविध दस्तावेज निष्पादित करून वरील नमूद दाखिल्याची वेळेवेळी पाठ पाहिलेली आहे.
- तुम्ही अ. क्र. ४, ५ अंतर्गत नमुद हमीदारांनी गर दिल्यानुसार पसवसुधिकारिता वैयक्तीक हमी दिलेली आहे.
- तुम्ही तुमच्याद्वारे निष्पादित विविध दस्तावेजांच्या मार्फत येथील वरील नमुद दाखिल्याची वेळेवेळी पांच दिलेली आहे.
२. वरील सदर पसवसुधिकारिता बँकेच्या नावे तारणांचा तपशिल खालीलप्रमाणे:
- | तारणाचे स्वरूप | तारणाचे तपशील |
|----------------|--|
| १. गहाण | विक्री विवेक क्र. ३३५१/२०१८-नाशिक-सर्व्हे क्र. ०७, गट क्र. ११/बी द्वारे मे. केएससी कृष्णा स्टील प्रा. लि. च्या नावे मोडमपलित ८००० चौ.मी., तळेगाव-दिंडोरी, तालुका दिंडोरी, जिल्हा-नाशिक येथे स्थित फॅक्टरी जमीन आणि इमारत.
खालीलप्रमाणे सीमावध:
पूर्व: प्लॉट क्र. १२
दक्षिण: प्लॉट क्र. १२
पश्चिम: प्लॉट क्र. ११
उत्तर: गट क्र. ११(भाग) |
| २. गहाण | विक्री विवेक क्र. ३२९० दिनांक ३०.०५.२०२४ आणि २०७७९ दिनांक ०१/०१/२०१३-सोहना रोड- प्लॉट क्र. ८(खराबा क्र. ३१/३१/२) द्वारे श्री. कुसुम सिध्द वसुधा नावे अग्रकूळ क्षेत्र ५०४ चौ. मी. याईस माला गुजरात, सकरपूर इंडस्ट्रियल एरिया, नगर प्रपॉर्टीच्या मागे, नगर चौक, सोहना रोड, फरीदाबाद येथे स्थित फॅक्टरी जमीन आणि इमारत.
खालीलप्रमाणे सीमावध:
पूर्व: प्लॉट क्र. १२
उत्तर: रोड २२ |
- * बँकेने कारवाईच्या इतर उपलब्ध कायदेशीर उपायांच्या मार्फत वरील सते जमीनीच्या विरोधात कारवाई करण्याच्या तिहा हक राखून ठेवला आहे.
३. मान्य केलेल्या अटीप्रमाणे मुदल कर्ज व्याजाचे वसुलीत वरील नावाच्या कर्जदारांनी केलेल्या कसुरीच्या परिणामी रिखळें बँक ऑफ इंडियाच्या कलम १००(२) अन्वये आणखी अधिकारिता कर्जदारांना वरील नमूद खात्याचे वनीकरण २८/०२/२०२३ (एनपीए म्हणून वनीकरणाची तारीख) रोजी **नॉन-परफॉर्मिंग अँडेट** म्हणून करण्यात आले. आम्ही तुमचे कोडे निवार्तात कायदेशीर स्वरुपाचे पाठवूही तुम्ही त्यावरील व्याजासह शकबाकी कर्जानी परतफेड केलेली नाही.</